

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**COURT-V**

**Item No.109**

**IB/2415/ND/2019**

**IN THE MATTER OF:**

Sethi Buildwell Pvt. Ltd.

Vs.

Eastview Developers Pvt. Ltd.

.....PETITIONER

...RESPONDENT

**SECTION**

Under Section 7 of IBC, 2016

**CORAM:**

JUSTICE (RETD.) SHRI RAJESH DAYAL KHARE,  
HON'BLE MEMBER (JUDICIAL)

**Order delivered on 30.09.2019**

Ms. SUMITA PURKAYASTHA,  
HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Applicant

For the Respondent/Corporate Debtor

: Adv. Pradeep K. Mittal for Financial Creditor

: Adv. Nitika Khanna for Financial Debtor

**ORDER**

Notice to the Corporate Debtor by all modes including the process of Bench and Corporate Debtor be served through its Directors. Ld. Counsel for the respondent stated that she has not received copy of the petition whereas the same has already been served on them on 24.09.2019 as per delivery report and also through e-mail. A copy of the same may be served on them by the Ld. Counsel for the petitioner. To come up on 23.10.2019. <sup>again</sup>

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(Sumita Purkayastha)  
MEMBER (TECHNICAL)

- 5d -

(Rajesh Dayal Khare)  
MEMBER (JUDICIAL)